

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 42 OF 2023

IN THE MATTER OF:

Om Sri Sri Sarbajanina

Durga Puja Committee

....Applicant

Versus

State of Odisha & Others

....Respondent(s)

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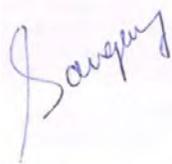
NDoH: 15.02.2024

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Date: 14.02.2024

Place: Kolkata

DRAWN & FILED BY:



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REPLY ON BEHALF OF THE RESPONDENT NO. 9 (M/S VEDANTA LIMITED) TO THE COUNTER AFFIDAVIT DATED 25.11.2023 BY RESPONDENT NO. 5 (MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE)

1. That this Hon'ble Tribunal is currently seized of the abovementioned Original Application, which alleges, albeit wrongly, that the Respondent No. 9, M/s Vedanta Limited has dumped flyash in plot no. 769/1588, Khata No. 226, Kisam – Khata, which is a water body and spread over an area of 3.5 acres in Brundamal Village of Jharsuguda District, Odisha.
2. That on 08.09.2023, the Respondent No.5, Ministry of Environment Forest and Climate Change (hereinafter referred as "MoEF&CC") stated that a Committee of the Integrated Regional Office, Odisha and Central Pollution Control Board had inspected the site and an Inspection Report was being prepared, in view of which this Tribunal vide Order dated 08.09.2023 directed MoEF&CC to file the said Inspection Report on Affidavit. Subsequently, on 28.11.2023, this Hon'ble Tribunal took on record the Affidavit dated 25.11.2023 filed by Respondent No. 5, MoEF&CC. The instant matter was thereafter listed on 11.01.2024, when this Hon'ble Tribunal listed it on 15.02.2024 at the request of all parties.
3. That, accordingly, the present Reply is being filed by the Respondent No. 9, M/s Vedanta Ltd. (hereinafter referred as "Answering Respondent") in response to the Counter Affidavit dated 25.11.2023 filed on behalf of the Respondent No. 5, MoEF&CC.

4. That the Answering Respondent at the outset submits that all those averments in the Counter Affidavit dated 25.11.2023 that have not been specifically admitted are herewith denied and are not to be construed as having been accepted by the Answering Respondent as if *traversed seriatim*.
5. That, further, the Answering Respondent submits that the contents of its Reply Affidavit dated 22.07.2023 (refiled on 24.07.2023) to the instant OA (at Pages 47 to 68) as well as the contents of its and the Comprehensive Response dated 08.08.2023 are to be read with the submissions made in the instant Reply.
6. That before responding to the para wise response on merits to the Counter Affidavit dated 25.11.2023, the Answering Respondent seeks to place on record its Preliminary Objections/Submissions, which in its humble opinion, are crucial for a holistic adjudication of the present matter.

I. Preliminary Objections:

7. That the Original Application makes unfounded allegations on the Answering Respondent by stating that there has been illegal and unauthorized dumping of fly-ash in plot no 769/1588, Khata No 226, Kisam-Kata, Area - 3.5 acres, in Brundamal Village of Jharsuguda District by the Answering Respondent herein which has been denied forthwith as false and a fabricated allegation by vested interest. While dealing with the allegations, on one hand the MOEF&CC in their Counter Affidavit dated 25.11.2023 observes that answering respondent has denied dumping of fly ash on one hand and then on the other, ventures into issues that are not the subject matter of the present Original Application. Therefore, it is humbly submitted that the same may be discarded by this Hon'ble Tribunal.

In this regard, the Hon'ble Supreme Court in the case of Union of India vs Ibrahim Uddin & Anr, (2012) 8 SCC 148 has held that:

“The court cannot travel beyond the pleadings as no party can lead the evidence on an issue/point not raised in the pleadings and in case, such evidence has been adduced or a finding of fact has been recorded by the Court, it is just to be ignored.”

8. That the Show Cause Notice dated 14.11.2023 appended as Annexure R-5/7 at Pg. 169 of the Counter Affidavit dated 25.11.2023 has been issued by the Respondent No. 5, MoEF&CC in light of the Inspection Report dated 26.09.2023. However, it is pertinent to highlight that the said Show Cause Notice dated 14.11.2023 is a separate legal proceeding, and the Answering Respondent has duly responded to the same vide its letter dated 07.12.2023. Further, the said Show Cause Notice cannot be made a part of the proceedings in the present case as the alleged observations travel far beyond the contentions raised in the present matter by the Original Applicant which is restricted only to the alleged illegal dumping of fly ash. Moreover, it is a separate cause of action to which remedies lie under respective environment laws and that may not be restrained by these proceedings.

Preliminary Submissions:

9. That the Answering Respondent had set up an aluminium smelting complex with a Captive Power Plant at Bhurkamunda Village, Sripura Tehsil, District Jharsuguda, Odisha in pursuance of the Environment Clearances granted to its unit dated 07.03.2007, 14.03.2007, 11.06.2008 and 05.05.2022 by the MOEF&CC. The Answering Respondent had also set up a ——— Thermal Power Plant as per its Environment Clearance dated 07.12.2007 and 16.10.2018 granted by MOEF&CC. The aforementioned Environment Clearances are available for the perusal of this Hon'ble Tribunal, if it so desires.
10. That, further, the Answering Respondent has been operating its Aluminium Smelter unit and Thermal Power Plant in furtherance of Consent to Operate dated 22.03.2022, which categorically specified the quantity of fly ash generated by each unit and the methods/means for its disposal in fly ash ponds established by it. Further, the Odisha State Pollution Control Board has renewed the Consent to Operate of the Aluminium Smelter Plant and Thermal Power Plant on 27.03.2023, which is valid till 31.03.2024.
11. That the Answering Respondent disposes the fly ash generated by the unit as per the Fly Ash Notification 2021, as amended from time to time. That apart from submitting the six monthly EC Compliance Reports as required under the Environment Impact Assessment Notification, 2006, to the MOEF&CC,

the Answering Respondent has also been submitting the Environmental Statements under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, which clearly records the amount of fly ash generated and utilised by the units of the Answering Respondent in compliance with the Consent Conditions as well as the Fly Ash Notification of 2021. The Answering Respondent has been regularly submitting Ash and Sulphur content data range in the six-monthly compliance report since the commissioning of the 2400 MW Thermal Power plant in 2010. Moreover, as per the Notification dated 21.05.2020, the Respondent No. 5, MoEF&CC, substituted Rule 3(8) of the Environment (Protection) Rules, 1986 which permits use of coal by Thermal Power Plants without stipulations as regards ash content or distance subject to specified conditions. Such conditions include technology solution for emission norms, management of ash pond, safe transportation among others. It is submitted that such conditions are being complied with in letter and spirit by the Answering Respondent herein. A copy of the latest six-monthly compliance report for the period of April, 2023 to September, 2023 and has been appended as **Annexure R/1**. The Environmental Statement for the period 2021 to 2022 of the Answering Respondent has already been placed on record at Annexure R/2, Page 61 of the Reply Affidavit dated 22.07.2023 of the Answering Respondent. Further, the latest Environment Statement for the period of 2022-2023 has been submitted to the authorities and is appended herewith as **Annexure R/2**.

12. That the Answering Respondent has also been submitting the Annual Implementation Report for yearly data on fly ash generation and utilisation to the Respondent No. 8 i.e. CPCB, the Respondent No. 4 i.e. Odisha State Pollution Control Board, the Central Electricity Authority and the integrated Regional Office of the Ministry of Environment, Forest & Climate Change as per Para E of the Fly Ash Notification of 2021. In addition, it has also been uploading the monthly information for fly ash generation and utilization every month on <https://coalash.cpcb.gov.in/>.
13. That the unit of the Answering Respondent has been inspected on several occasions by various authorities to verify compliances and the alleged illegal dumping of fly ash. The same have been specified below:

- i. The first such inspection was undertaken on 25.08.2022 by the Tehsildar Jharsuguda and the Regional Officer of the State Pollution Control Board in pursuance of the complaint of the Applicant herein before the National Commission for Scheduled Tribes. The said Enquiry Report at Annexure R/1, page 59 of the Reply Affidavit dated 22.07.2023 of the Answering Respondent records that there was no dumping of fly ash undertaken by the Answering Respondent.
 - ii. On 20.04.2023, a field visit was conducted by Tehsildar Jharsuguda with respect to the letter dated 17.04.2023 issued by the Project Director, R & R, Jharsuguda for conducting inspection in pursuance of the allegations made by Sri Rabindra Rohidas. In the said inspection, no traces of ash dumping were observed.
 - iii. Subsequently, another inspection was undertaken on 16.05.2023 by the Odisha State Pollution Control Board and the Collector in pursuance of Order dated 24.04.2023 of this Hon'ble Tribunal. The said Inspection Report recorded that no ash filling has been done at Pond No.2 by the Answering Respondent. The photographs annexed in the Joint Committee Report also do not highlight any traces of fly ash. In fact, in Conclusion No.2, the Joint Committee Report after noting the dumping of a small quantity of fly ash states that the Sarpanch had informed them that the same was carried out by the locals to develop a playground or field for recreational activities. Thus, when the Sarpanch themselves have confirmed that the small quantity of fly ash was dumped by them, the onus of the same cannot be shifted on the Answering Respondent.
14. That in all the above-mentioned inspections, the Answering Respondent was never found illegally dumping fly ash as alleged by the Original Applicant. On the other hand, the Answering Respondent was found compliant with the conditions of its Consent to Operate by virtue of which its Consent to Operate was renewed on 15.10.2022 and which clarifies that the Answering Respondent had complied with the conditions of its Consent to Operate, including the conditions specific to Fly Ash utilisation. Further, the said conditions compliances have been duly inspected and examined by the

Respondent No. 4, Odisha State Pollution Control Board, before granting the said Renewal. The Consent to Operate of the Answering Respondent has been further renewed on 27.03.2023 and no infirmity qua dumping of fly ash was reported.

15. That on 11.09.2023, the Regional Office of the MoEF&CC had conducted a site visit to inspect the contentions raised in the instant application in lieu of the Ministry's letter dated 01.09.2023. The Regional Office in its report dated 26.09.2023 has observed that the dug-out soil has been filled with small amount of fly ash. However, the Answering Respondent has denied the same. It was also observed that Pond 2 was not being used by the village community and only pond 3 was in use. The observation contradicts the submissions made in the Original Application that all four ponds in the village were used by the village community for various purposes like bathing, and other domestic purpose. The report dated 26.09.2023 is also annexed as Annexure R-5/6 in the Counter Affidavit dated 25.11.2023 of MoEF&CC.

16. That while the above-mentioned compliance reports and inspection reports clearly speak for the Answering Respondent's compliant and responsible actions towards ensuring fly ash utilization, it is appalling to see that the unauthorized dumping of fly ash has been attributed solely to the answering Respondent despite existence of several other companies, in the vicinity of village Brundamal, which also generate fly ash.

II. Para-Wise Response on Merits:

17. That the contents of Para 1 need no response as it is a matter of record and the Respondent No. 5, MOEF&CC is responsible for such records.

18. That the contents of Para 2 are vehemently denied and it is submitted that there is no unauthorized dumping of fly ash which is being carried out by the answering Respondent in the Brundamal village of Jharsuguda District. As stated earlier the answering Respondent has been complying with the Fly ash Notification, 2021 as well as with the conditions of the Environmental

Clearance; and Consent to Operate which are being renewed from time to time.

19. That the contents of Para 3 are vehemently denied. It is submitted that the said allegations by the Original Applicant have been duly responded to vide the Reply Affidavit dated 22.07.2023 and the Comprehensive Response dated 08.08.2023 filed by the Answering Respondent. Be that as it may, the Inspection report dated 26.09.2023, appended as Annexure R-5/6 in the Counter Affidavit dated 25.11.2023 of MoEF&CC also observes that the Pond No. 2 was not being used by the village community. It is reiterated that the answering Respondent has neither dug nor filled any water body with fly ash as alleged.
20. That the contents Para 4 are vehemently denied and has already been responded to by the Answering Respondent vide Reply dated 22.07.2023 and the Comprehensive Response dated 08.08.2023.
21. That the contents of Para 5 are a matter of record however, the small quantity of ash found to be dumped in pond no. 2 cannot be attributed to the answering Respondent did not carry out such dumping and moreover there are other companies who produce fly ash in the vicinity as well. Moreover, the answering Respondent has been regularly submitting the details of its fly ash utilization to the MoEF&CC, CPCB and SPCB. Further, the contents of the answering Respondent's Reply dated 22.07.2023 and the Comprehensive Response dated 08.08.2023 are reiterated herein and are not repeated for the sake of brevity.
22. That the contents of Para 6 to 8 merits no response save for what are matters of record. It is submitted that the Answering Respondent has followed all due process and obtained Environmental Clearance, and the renewals thereto. For the sake of brevity, the Answering Respondent reiterates the submissions made in Para 9 of the present reply.
23. That the contents Para 9 merits no response save for what are matters of record.

24. That the contents of Para 10 do not merit to the extent it is a matter of record. However, it is reiterated that no dumping of fly ash was carried out by the Answering Respondent. It is surprising that despite the knowledge that there are several other Industrial units which also produces fly ash in the vicinity, only the Answering Respondent has been examined and none other. It is further submitted that there is a Monitoring Report that was also submitted which deals with issues that are not subject matter of the present list and hence merit no response in these proceedings.
25. That the contents of Para 11 of the Counter Affidavit are denied as incorrect and false. It is submitted that the Monitoring Report the specific conditions of the Environmental Clearances dated 14.03.2007 and 07.12.2007 have been examined for compliance which has no cogent relationship with the present list. Be that as it may, a detailed response has been submitted to the MOEF&CC in this regard and which is under a separate administrative process to which the Answering Respondent is a party to, including its right to appeal in accordance with law. It is however, submitted that fixed water sprinkling system have been provided all along the coal storage area. Mobile Water tankers/sprinklers have also been deployed round the clock in Coal Handling Plant (CHP), ash pond area to arrest fugitive emissions. Operational Wheel washing system has been provided at the main entry and exit gate with water recirculation system. Moreover, operational wheel washing systems are also provided at Ash Handling Plant and Coal Handling Plant area of Captive Power Plant and Thermal Power Plant. It is pertinent to note that the Answering Respondent has taken due care to ensure that no environmental damage is caused due to fly ash during the operation of the plant as well as during the transportation process. Closed Bulkers are used for the Fly ash transportation, which are directly filled pneumatically from Silos and disposed in the nearby Cement Industries through legal agreements/ MoUs. The conditioned fly ash which is being transported in covered trucks are used in nearby brick manufacturing industries, NHAI Road construction and other sustainable avenues. Further, fly ash is being dispatched through tarpaulin covered Railway wagons to the inside & outside state cement plants for sustainable use. The Photos of the fixed water sprinkler, mobile water tanker, wheel washing system and fly ash transportation have been appended as **Annexure R/3 (Colly)**.

26. That the contents of Para 12 of the Counter Affidavit are denied as incorrect and false. It is submitted that the contents of the present Paragraph travel beyond the subject matter and scope of the present lis. The contents of Para 1 of the Preliminary Objections in the present Reply of the Answering Respondent are reiterated herein and are not being repeated for the sake of brevity. Be that as it may, the Answering Respondent has responded to the alleged non-compliances in its Response dated 07.12.2023 to the Show Cause Notice. Further, regarding the utilization of fly ash, it is submitted that the integrated Ash Management Plan has been prepared and submitted as early as in 2007 as a part of the Rapid Environment Impact Assessment. Further, a detailed plan was submitted for the utilization of fly ash as per Fly Ash Notification, 1999 to the Ministry's Regional Office vide letter dated 30.06.2012. It is submitted that the details of operational ash ponds have also been communicated to the Odisha State Pollution Control Board and the Central Pollution Control Board as per the MoEF&CC's Fly Ash Amendment Notification dated 30.12.2022. Moreover, as per the Fly ash Notification of 2021, more than 106 % ash was utilized in FY 2023. From April, 2023 -January 2024, the Answering Respondent has utilized 107.012% and monthly fly ash utilization report has been accordingly uploaded on the Portal of the Central Pollution Control Board. Moreover, continuous efforts have been made to utilize fly ash in different sustainable avenues as per the Plan for 100% Fly Ash utilization disposal.

27. That the contents of Para 13 of the Counter Affidavit are denied as wrong, false and devoid of any merit save for what are matters of record. It is submitted that the Show Cause Notice dated 14.11.2023 deals with matters that are not presently under adjudication by this Hon'ble Tribunal in this Original Application. It is submitted that the contents of the Show Cause Notice and the allegations thereto travels beyond the subject matter and scope of the present dispute. The contents of Para 2 of the Preliminary Objections of the instant Reply are reiterated herein and are not being repeated for the sake of brevity.

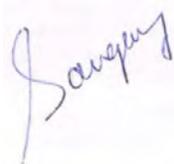
28. That the contents Para 14 and 15 of the Counter Affidavit merits no response save for what are matters of record.

29. That in view of the preceding paragraphs, the Answering Respondent humbly submits that the Counter Affidavit along with Report filed by Respondent No. 5, MoEF&CC travels much beyond the scope of the present *list* and is being dealt with in separate administrative proceedings which is pending before MOEF&CC and the same has not been agitated in the present dispute hence it is humbly prayed that this Hon'ble Tribunal may not consider the same and let the administrative process continue with remedies available to all parties in accordance with law and is clearly premature to be dealt with by this Hon'ble Tribunal. However, insofar as the issue of illegal disposal of fly ash is concerned, no case has been made out against the Answering Respondent. It is, thus, humbly submitted that the present Original Application may be dismissed with costs.

Date: 14.02.2024

Place: Kolkata

DRAWN & FILED BY:



Kazi Sangay Thupden, Gitanjali Sanyal & Meghna Sharma
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SETTLED BY:

Sanjay Upadhyay
Senior Advocate

12
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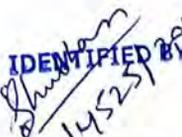
AFFIDAVIT

I, Satyapriya, son of Late Shri Arvind Shankar Singh, aged about 47 years, working as Head Legal, Aluminium Business at Vedanta Limited, having its office at Core 6, 2nd Floor, Scope Complex, 7 Lodhi Road, New Delhi 110003 under:

1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying Reply are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompanying Reply are true and correct to the best of my knowledge.

For Vedanta Limited

 Authorised Signatory
DEPONENT

IDENTIFIED BY

 28/02/2024

VERIFICATION:

Verified at New Delhi on this 11th day of February, 2024 that the

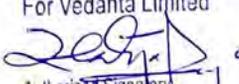
contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.



ATTESTED

Notary Public, Delhi
 (As Presented)

11 4 FEB 2024

For Vedanta Limited

 Authorised Signatory
DEPONENT



परिवेश
PARIVESH
(CPC GREEN)

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change



75
आज़ादी का
अमृत महोत्सव



Back

View Compliance Report at Project Proponent

Proposal Details

Proposal No

J-13011/03/2007-IA.II (T)

Category

Industrial Projects - 1

Proposal Name

2400 MW Coal based Power Project at Brundamal, Jharsuguda, Orissa by M/s Sterlite Energy Ltd

Plot / Survey/ Khasra No.

Village(s)

Sub-District(s)

State

ODISHA

District

JHARSUGUDA

MoEF File No

J-13011/03/2007-IA.II (T)

**Name of the Entity/
Corporate Office**

M/s Vedanta Limited (Thermal Power Plant)

Entity's PAN

NA

Entity Name as per PAN

NA

Entity details mentioned above is correct ?

Agree

Covering Letter

Covering Letter

[Click to View](#)**14****Compliance Reporting Details****Reporting Year**

2023

Reporting Period

01 Dec(01 Apr - 30 Sep)

Remark(if any)**Details of Production and Project Area****Date of Commencement of Project/Activity**

12-11-2010

	Project Area as per EC Granted(ha.)	Actual Project Area in Possession(ha.)
Private	0	0
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	0	0

PRODUCTION CAPACITY

Sr.No.	Name of the Product	Units	As per EC Granted	As per CTO Granted	CTO ID	Valid Up To	Production during last financial year
1	Thermal Power Plant	MW	2400	2400	4700	31-03-2024	12823590 MWh

Conditions**Specific Conditions**

Sr.No.	Condition Type	Condition Details	Status of Compliance,Remarks/Reason and Support	
1	Statutory compliance	The total land requirement shall not exceed 839.50 acres for all the activities/ facilities of the power project.	PPs Submission	The facilities of the power project up within 839.50 acres. Complied Attachment: NA

2	Statutory compliance	Ash and sulphur contents in the coal to be used in the project shall not exceed 41.6% and 0.5% respectively.	15 PPs Submission	The average ash and sulphur content during the period is 44 % and 0.5%. With respect to this point, please refer to the MOEF&CC notification dated 21.05.2020 that substituted Rule 23 of Environment (Protection) Rule 1986 that the TPPs can use coal with stipulations as to ash content to fulfilment of certain conditions. Notification and Analysis report for 23 to Sep'23 is enclosed as Attachment. Complied Attachment: Click to View
3	Statutory compliance	Two bi-flue stack of 275 m height each with exit velocity of not less than 25 m/s shall be provided with continuous online monitoring system.	PPs Submission	Two bi-flue stacks of 275 m height each with exit velocity of not less than 25 m/s shall be provided with continuous online monitoring system. Complied Attachment: NA
4	AIR QUALITY MONITORING AND PRESERVATION	High efficiency Electrostatic Precipitators (ESPs) with efficiency not less than 99.98% shall be installed so as to ensure that particulate emissions do not exceed 50 mg/Nm ³ .	PPs Submission	Electrostatic Precipitators (ESPs) with efficiency not less than 99.98% shall be installed so as to ensure that particulate emissions do not exceed 50 mg/Nm ³ . Analysis report for 23 to Sep'23 is enclosed as Attachment. Complied Attachment: Click to View
5	AIR QUALITY MONITORING AND PRESERVATION	Space provision shall be made for Flue Gas Desulphurisation (FGD) unit of requisite efficiency of removal of SO ₂ , if required at a later stage.	PPs Submission	Space has been earmarked for sulphurisation (FGD) unit of requisite efficiency of removal of SO ₂ . Complied Attachment: NA

6	Statutory compliance	Water requirement shall not exceed 5235 m3/hr. No ground water shall be extracted for the project at any stage.	16 PPs Submission	Water requirement is within 52 ground water is being used for Specific Water consumption re Annexure-3. Complied Attachment: Click to View
7	WATER QUALITY MONITORING AND PRESERVATION	Closed Circuit Cooling system with cooling towers shall be provided.	PPs Submission	Closed Circuit Cooling system towers (NDCT) have been provided optimum level of COC being maintained the plant operation. For each cooling tower of 150 meters height provided. Complied Attachment: NA
8	AIR QUALITY MONITORING AND PRESERVATION	For controlling fugitive dust, regular sprinkling of water in the coal handling area and other vulnerable areas of the plant shall be ensured.	PPs Submission	Fixed water sprinkling system/cannons have been provided all storage area. Further, Mobile Water tankers/sprinklers have also been provided round the clock in CHP, ash ponds to control air borne emissions. Photos are attached Annexure-4. Complied Attachment: Click to View

9	Statutory compliance	The project authorities should adhere to the provisions stipulated in the fly ash notification of September, 1999 and as amended in August, 2003 in regard to fly ash utilization.	17 PPs Submission	<p>Fly ash is being collected in dr capacity-10000 m3. Ash is bei cement & brick manufacturing infrastructure activities, reclam areas and the balance is dispo pond in the form of High Cono disposal. As per MOEF&CC Fly notification dated 30th Decem declared our all ash ponds & c operational in nature. The con sent to the OSPCB & CPCB off VL/AU/22-23/117/OPCB datec A copy of the same is enclosec ash notification 2021, more th utilized in FY 2023. From April have utilized 78.48 % (lower u extended monsoon) and mont utilization report has been upl portal. Moreover, continuous e made to utilize fly ash in differ avenues as per enclosed plan utilization/disposal. Copy of p Complied Attachment: Click to View</p>
10	WASTE MANAGEMENT	The ash pond shall be lined with impervious lining to avoid any leaching into groundwater. The ash dyke shall be so designed and strengthened to ensure guard against breaching. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause air pollution in the surrounding areas.	PPs Submission	<p>The ash ponds/dykes are cons as per the recommendations c document. The ash is being tra High concentration slurry disp in the slurry is minimum there entire mass a rock like structur is available for leaching into g will not get airborne. This met such that there will be no pres making it vulnerable for a brea design of the dyke through re firm/institution, appropriate re breach management and com followed in case of eventuality been lined with impervious cla avoid any leaching into groun piezometric wells have been ir the level of water. Complied Attachment: NA</p>
11	Statutory compliance	Project proponent shall commission a study to be undertaken by Wildlife Institute of India, Dehradun to determine the	PPs Submission	<p>We had approached Wildlife I Dehradun to take up the study to undertake the study, the sa communicated to the Ministry committee?s recommendator amended to undertake the stu for Ecological Sciences, Indian</p>

quantum and scale of mitigation measures to offset the impact, if any, on the safety of the elephants and security of their migration areas. The study would have to be completed before starting work at site and the safeguards so suggested shall be implemented by the project. The requisite allocation of funds for the same shall be built into the project cost.

18

Science, Bangalore. The same to us vide letter No.J- 13011/3 dated 12th May 2008 and the of the condition is mentioned condition 3 (xi). The study has and the report has been subm Project Elephant, MoEF, CWLM Odisha for necessary vetting. 1 the study is detailed in Chapte reads as "We therefore do not establishment of any corridor virtually nonexistent (or non vi Sambalpur North Forest Divisi recommend that the overall vi Sambalpur Elephant Reserve is the Sambalpur South Forest D enclosed as Annexure-6. The F Conservator of Forests, (Wildli Wildlife Warden, Odisha has a specific wildlife conservation p with a financial forecast of Rs. spent for implementation by t Department (Both Jharsuguda Forest Division) for this plan. A the demand raised by the Divi Officer, Jharsuguda, an amour lakhs have been deposited on towards implementation of th plan over a period of 10 years. implementation by Forest Dep the recommendations given ir management plan to be execu Ltd, have been completed exci condition for providing the so Anukampa and its maintenanc continuously taking follow-up office for the implementation forward to comply the WL-Ani maintenance condition. Copy communication & implementa enclosed as Annexure-7.
Complied
Attachment: [Click to View](#)

12	Statutory compliance	The District Collector / Revenue Divisional Commissioner shall be informed regarding R&R and all other benefits to be provided by the project proponent and their effective	PPs Submission	The R & R package has been f the R & R Policy of Odisha inc additional requirement discus meeting chaired by the Reven Commissioner and attended b Collector and representatives i villagers. The District Collector and the Administration is over strict compliance of the comm Report enclosed as Annexure-
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		implementation shall have to be overseen by the District Authorities.	19	Complied Attachment: Click to View
13	Statutory compliance	All the measures suggested by the Wildlife Department, Govt. of Orissa (Chief Wildlife Warden) for this project as contained in their letter no. IWL(c)-FC-370/07/6532 dated 16.10.2007 and any other measure as may be considered necessary for the conservation of wildlife in the area shall be taken up on priority before commissioning the project.	PPs Submission	The Principal Chief Conservator (Wildlife) and Chief Wildlife Warden approved the site-specific wildlife plan on 30.04.2021 with a final amount of 610.894 lakhs to be spent for the Forest Department (Both Jharsuguda and Sambalpur Forest Division) for the project. Accordingly, as per the demand note of the Divisional Forest Officer, Jharsuguda of Rs. 530.904 lakhs have been released on 17.05.2021 towards implementation of the above-mentioned plan over a period of 3 years. The plan is under implementation by the Forest Department. Moreover, the requirements given in the wildlife management plan executed by Vedanta Ltd, have been met except compliance of condition 10. Software for WL-Anukampa has been installed. We are continuously taking follow-up at the DFO office for the implementation of the plan. The way forward to comply the wildlife management plan maintenance condition. Copy of the communication & implementation plan is enclosed as Annexure-7. Complied Attachment: Click to View
14	WATER QUALITY MONITORING AND PRESERVATION	Rainwater harvesting should be adopted. Central Groundwater Authority / Board shall be consulted for finalization of appropriate rain water harvesting technology within a period of three months from the date of clearance.	PPs Submission	As per CGWA guidelines, Septic tanks are not falling under hazardous category. We will implement any recharge measures at the plant premises. CGWA guidelines are enclosed as Annexure-9 for your reference. We have installed 7 nos. of roof top rainwater harvesting systems facilities with a capacity of more than 10000 m3 of rainwater. We have the same in the Jharsuguda community center. We have completed cleaning and maintenance of more than 40 community ponds. We are augmenting the capacity for rainwater harvesting in the surrounding villages. Refer to Annexure 9. Complied Attachment: Click to View
15	WATER QUALITY MONITORING AND PRESERVATION	Wastewater generated shall be recycled and reused in the	PPs Submission	Being a responsible corporate citizen, we are treating the ZLD and all treated effluent to standards is recycled and reused in the plant. Treated water analysis re

		<p>plant premises. There shall be no discharge of wastewater outside the plant boundary except during monsoon. Treated effluents conforming to the prescribed standards shall be discharged during the monsoon period.</p>	<p>20</p>	<p>your reference as Annexure.2 Complied Attachment: Click to View</p>
16	WATER QUALITY MONITORING AND PRESERVATION	<p>Regular monitoring of ground water quality including heavy metals shall be undertaken around ash dyke and the project area to ascertain the change, if any, in the water quality due to leaching of contaminants from ash disposal area.</p>	PPs Submission	<p>Apart from the piezometric bore wells, the ground water monitoring is undertaken in the surrounding area of Siriapalli, Badmal, Bhurkamunda. Ground water analysis report for Apr'23 to Sep'23 is enclosed for your reference as Annexure-2. Complied Attachment: Click to View</p>
17	GREENBELT	<p>A greenbelt shall be developed all along the plant and ash pond boundary covering a total area of 322 acres.</p>	PPs Submission	<p>33% green belt has been developed along the plant and ash pond area. High species has been planted to absorb pollutants. Relevant photos are attached in Annexure 10. Complied Attachment: Click to View</p>
18	Human Health Environment	<p>First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.</p>	PPs Submission	<p>Complied. First aid and sanitation facilities have been provided to all the driver and contract workers during the construction phase. Moreover, company has established First Aid center and Apollo Clinic for the employees and workers through out the project. Complied Attachment: NA</p>
19	Noise Monitoring & Prevention	<p>Leq of Noise level should be limited to 75 dB(A) and regular maintenance of</p>	PPs Submission	<p>Mitigative measures have been taken in the noise level areas like Turbine area to ensure the Leq of noise level is within the prescribed limit with regular maintenance of equipment. Refer enclosed Noise level monitoring report.</p>

		equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.	21	Annexure-2. Complied Attachment: Click to View
20	AIR QUALITY MONITORING AND PRESERVATION	Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.		PPs Submission AAQ stations have been fixed OSPCB in and around the power plant. Quarterly reports are being submitted to the Regional Office. Please refer to the Consultation letter and ambient monitoring report as Annexure-2. Complied Attachment: Click to View
21	Statutory compliance	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be		PPs Submission Advertisement with information as advised by the Ministry has been published in local newspapers one in vernacular (Oriya News Paper) dated 17.12.2007. English ?Times of India? (English) dated 17.12.2007. Details of advertisement published in the newspaper are attached as Annexure- 12. Complied Attachment: Click to View

		seen in the Website of the Ministry of Environment and Forests in the http://envfor.nic.in	22	
22	Statutory compliance	A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.	PPs Submission	A separate Environment Management Plan qualified personnel has been submitted for compliance of the conditions stipulated in the Organogram enclosed as Attachment. Complied Attachment: Click to View
23	Statutory compliance	Half yearly report on the status of implementation of the conditions and environmental safeguards should be submitted to this Ministry, the Regional Office, CPCB and SPCB.	PPs Submission	We are uploading half yearly compliance report with monitoring data and supporting documents on the website link of the same is as below. A report is being uploaded at MOEF Parivesh portal https://vedantaaluminium.com/sustainability-report-jharsuguda/ Complied Attachment: NA
24	Statutory compliance	Regional Office of the Ministry of Environment & Forests located at Bhubaneswar will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report, Environment Management Plan and the additional information / clarifications submitted subsequently should be forwarded to the Regional Office for their use	PPs Submission	Details implementation status of Environment Management Plan is enclosed. Complied Attachment: Click to View

		during monitoring.	23	
25	Statutory compliance	Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. These cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.	PPs Submission	Separate funds has been alloc implementation of the Enviror measures and will not be diver purposes. Details of expenditu Annexure-15. Complied Attachment: Click to View
26	Statutory compliance	Full cooperation should be extended to the Scientists/Officers from the Ministry and its Regional Office at Bhubaneswar/ the CPCB / the SPCB during monitoring of the project.	PPs Submission	We shall extend full co-operat scientists/ officers from the Mi Office/ CPCB and OSPCCB who monitoring the compliance of status. Complied Attachment: NA
27	Statutory compliance	Project proponent shall commission a study to be undertaken by the Centre for Ecological Sciences, Indian Institute of Science, Bangalore regarding the feasibility of developing viable elephant corridors, which may have minimal impact due to the	PPs Submission	We had approached Wildlife I Dehradun to take up the study to undertake the study, the sa communicated to the Ministry committee?s recommendati amended to undertake the stu for Ecological Sciences, Indian Science, Bangalore. The same to us vide letter No.J- 13011/3 dated 12th May 2008 and the of the condition is mentioned condition 3 (xi). The study has and the report has been subm Project Elephant, MoEF, CWLM Odisha for necessary vetting. 1 the study is detailed in Chapte

		<p>proposed project. The report shall be get vetted by Chief Wildlife Warden, Govt. of Orissa and Director (Project Elephant), Govt. of India. The necessary mitigation measures as may be suggested based on the proposed study shall be implemented by the project proponent along with the State Wildlife Department. The said study should be completed before commissioning of the plant. The implementation of the EMP shall be periodically monitored by a team comprising of Representatives from (i) Indian Institute of Science, Bangalore, (ii) Regional Office of the Ministry at Bhubaneswar and (iii) State Wildlife Department". (As per EC amendment dated 12th May 2008.)</p>	<p>24</p>	<p>reads as "We therefore do not establishment of any corridor virtually nonexistent (or non vi Sambalpur North Forest Divisi recommend that the overall vi Sambalpur Elephant Reserve is the Sambalpur South Forest D enclosed report as Annexure-(Chief Conservator of Forests, (Wildlife Warden, Odisha has a specific wildlife conservation p with a financial forecast of Rs. spent for implementation by t Department (Both Jharsuguda Forest Division) for this plan. A the demand raised by the Divi Officer, Jharsuguda, an amount lakhs have been deposited on towards implementation of the plan over a period of 10 years. implementation by Forest Dep the recommendations given in management plan to be execu Ltd, have been completed exci condition for providing the so Anukampa and its maintenanc continuously taking follow-up office for the implementation forward to comply the WL-Ani maintenance condition. Copy communication & implementa enclosed as Annexure-7. Complied Attachment: Click to View</p>
<p>28</p>	<p>Statutory compliance</p>	<p>The site at Sripura village shall only be used for ash disposal for both the phases. Out of the 790 acres of available land, the proponent should carve out 757.3 acres of land as required for the</p>	<p>PPs Submission</p>	<p>Ash ponds at Katikela, Kureba have already been developed operation. The ash pond site a envisaged along with expansio which has not been establishe the business decision. The ash constructed if required as per EC No. J- 13011/3/2007-IA.II (October, 2018 at the permitte</p>

		ash pond such that the land so carved out is far away as possible from the river. (As per EC amendment dated 12th May 2008)	25	Complied Attachment: NA
29	Statutory compliance	The earlier site for the ash pond, which was close to the elephant corridor, shall be abandoned and no activity relating to the power project in any form shall be taken on that site. (As per EC amendment dated 12th May 2008)		PPs Submission The ash pond will be constructed per the amendment of EC No. IA. II (T) dated 16th October, 2018. Complied Attachment: NA
30	WASTE MANAGEMENT	Ash ponds at village Siriapali in an area of 230 acres and at village Gudigaon in an area of 191.92 ha is permitted.		PPs Submission Noted. Complied Attachment: NA
31	LAND RECLAMATION	Ash pond expansion at Katikela is not permitted and the said area shall be developed as greenbelt. (As per EC amendment dated 16th October 2018)		PPs Submission As per EC amendment dated 16th October 2018 condition we have not carried out in Katikela ash pond area. It has been reclaimed and plantation has been carried out. Photos of plantation are attached. Complied Attachment: Click to View
32	MISCELLANEOUS	All the protection and conservation activities to be undertaken as per the directions and recommendation of the Chief Wildlife Warden, Odisha and the local officials. (As per EC amendment dated 12th May 2008)		PPs Submission Copy of the latest communication regarding implementation status are enclosed in Annexure.7. Complied Attachment: Click to View

		dated 16th October 2018)	26	
33	MISCELLANEOUS	Name change- Transfer of EC from Sterlite Energy Limited to Vedanta Limited (As per EC amendment dated 16th October 2018)	PPs Submission	Complied. EC name change from Energy Limited to Vedanta Limited approval letter was accorded of The same enclosed as Annexure Complied Attachment: Click to View
34	Statutory compliance	The protection of elephants moving in the area to be ensured along with ensuring safe passage/corridor for the movement of elephants from one habitat to other safely.	PPs Submission	The Principal Chief Conservator (Wildlife) and Chief Wildlife Warden approved the site-specific wildlife plan on 30.04.2021 with a final 610.894 lakhs to be spent for the Forest Department (Both Jharsuguda Sambalpur Forest Division) for Accordingly, as per the demand Divisional Forest Officer, Jharsuguda of Rs. 530.904 lakhs have been 17.05.2021 towards implementation above-mentioned plan over a The plan is under implementation Department. Moreover, the given in the wildlife management executed by Vedanta Ltd, have except compliance of condition software for WL-Anukampa area We are continuously taking DFO office for the implementation way forward to comply the WL maintenance condition. Copy communication & implementation enclosed as Annexure 7. Complied Attachment: Click to View
35	LAND RECLAMATION	Remediation plan for restoration of Katikela Ash pond near Bhedan river prepared by M/s Tata Consulting Engineers shall be implemented.	PPs Submission	Details of activities carried out restoration and reclamation work lagoon 2 as per TCE recommendation as Annexure.16. Complied Attachment: Click to View

General Conditions

Sr.No.	Condition Heading	Condition Details	Status of Compliance,Remarks/Reason and Supporting Documents
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1	Statutory compliance	The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.	27 Submission	We will strictly adhere to the stipulations of the Ministry. Complied Attachment: NA
2	Statutory compliance	The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.	PPs Submission	Noted. Complied Attachment: NA
3	Statutory compliance	In case of any deviation or alteration in the project proposed from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.	PPs Submission	No deviation, alteration, expansion or modernization in the project will be undertaken without prior approval of the Ministry. Complied Attachment: NA
4	Statutory compliance	The above stipulations would be enforced among others under the Water (Prevention and Control of	PPs Submission	Noted. Complied Attachment: NA

Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.

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Document Upload

Last Site Visit Report (if available)

NA

Last Site Visit Report Date (if available)

11-09-2023

Additional Attachment (if any)

NA

Additional Remarks (if any)

IRO ,Bhubaneswar visited our plant on 11.09.2023.

- I 'M/s Vedanta Limited (Thermal Power Plant)' hereby give undertaking that the data and information given in the filed compliance and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the clearance given to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without due approval.

Cover Letter From IRO

Cover Letter From IRO

NA

Back

-TRUE COPY-



पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change



Back

View Compliance Report at Project Proponent

Proposal Details

Proposal No

J-13011/10/2006-IA-II (T)

Category

Industrial Projects - 1

Proposal Name

5x135 MW Captive Power Plant at Jharsuguda, Orissa by M/s Vedanta Alumina Ltd.

Plot / Survey/ Khasra No.

Village(s)

Sub-District(s)

State

ODISHA

District

JHARSUGUDA

MoEF File No

J-13011/10/2006-IA-II (T)

Name of the Entity/

Corporate Office

Vedanta Limited, Aluminium and Power

Entity's PAN

NA

Entity Name as per PAN

NA

Entity details mentioned above is correct ?

Agree

Covering Letter

Covering Letter

[Click to View](#)**30****Compliance Reporting Details****Reporting Year**

2023

Reporting Period

01 Dec(01 Apr - 30 Sep)

Remark(if any)**Details of Production and Project Area****Date of Commencement of Project/Activity**

03-07-2008

	Project Area as per EC Granted(ha.)	Actual Project Area in Possession(ha.)
Private	0	0
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	0	0

PRODUCTION CAPACITY

Sr.No.	Name of the Product	Units	As per EC Granted	As per CTO Granted	CTO ID	Valid Up To	Production during last financial year
1	Power Production CPP - 1215 (9x135)	MW	1215	1215 MW	4695	31-03-2024	8786887 MWh

Conditions**Specific Conditions**

Sr.No.	Condition Type	Condition Details	Status of Compliance,Remarks/Reason and Supporti	
1	Statutory compliance	All the conditions stipulated by Orissa State Pollution Control Board vide their letter no. 8064/	PPs Submission	All the conditions stipulated by Pollution Control Board vide the ind-II-NOC-3633 dated 31.03.2023 implemented.

		ind-II-NOC-3633 dated 31.03.2006 shall be strictly implemented.	31	Complied Attachment: NA
2	Statutory compliance	The total land requirement shall not be exceed 233.92 ha for all the activities/ facilities of the power project put together.	PPs Submission	The total land on which the Plar has been set up within 233.92 h Complied Attachment: NA
3	Statutory compliance	Ash and sulphur contents in the coal to be used in the project shall not exceed 41.6% and 0.5% respectively.	PPs Submission	The average ash and sulphur co during the period of April 23 to and 0.33% respectively. Analysis period of Apr?23 to Sep?23 enc Annexure 1 With respect to this note that there has been a MOE dated 21.05.2020 & subsequent that substituted Rule 3(8) of the (Protection) Rules, 1986 and sta can use coal without any stipula content or distance subject to fi certain conditions. Copy of the Analysis report for period of Ap enclosed as Annexure.1. Complied Attachment: Click to View
4	Statutory compliance	One multi-flue stack of 275 m height shall be provided with continuous online monitoring equipments. Exit velocity of at least 23.6 m/sec shall be maintained.	PPs Submission	One multi-flue stack of 275 m h monitoring system has been pr Exit velocity of 23.6 m/sec is bei Complied Attachment: NA
5	AIR QUALITY MONITORING AND PRESERVATION	High efficiency Electrostatic Precipitators (ESPs) with efficiency not less than 99.9% shall be installed to insure that particulate emission does not exceed 100 mg/NM3. It shall also be ensured that the AAQ	PPs Submission	Electrostatic Precipitators (ESPs) efficiency followed by bag filter: installed and the particulate em 50 mg/Nm3. Analysis report for to Sep?23 is enclosed as Annexi Complied Attachment: Click to View

		levels in the notified ecologically sensitive areas including Reserve forests and Sanctuaries falling in the impact zone of the project do not exceed the prescribed standards for these areas.	32	
6	AIR QUALITY MONITORING AND PRESERVATION	Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.	PPs Submission	Space has been earmarked for FGD sulphurisation (FGD) unit of required capacity for removal of SO2. Complied Attachment: NA
7	WATER QUALITY MONITORING AND PRESERVATION	Closed Circuit Cooling system with Cooling Towers shall be provided. COC shall be optimized for ensuring water conservation.	PPs Submission	Closed circuit cooling system with Cooling Towers (NDCT) has been provided and COC is being maintained as per conservation measures. Complied Attachment: NA

8	Statutory compliance	Environmental clearance is subjected to obtaining clearance under the Wildlife (Protection) Act, 1972 from the Competent Authority.	33 PPs Submission	<p>The Principal Chief Conservator (Wildlife) and Chief Wildlife Warden approved the site-specific wildlife plan on 30.04.2021 with a financial outlay of Rs. 610.894 lakhs to be spent for implementation in the Forest Department (Both Jharsuguda and Sambalpur Forest Division) for the project. Accordingly, as per the demand of Rs. 530.904 lakhs have been released on 17.05.2021 towards implementation of the above-mentioned plan over a period of 3 years. The plan is under implementation in the Forest Department. Moreover, the records maintained in the wildlife management system executed by Vedanta Ltd, have been checked for compliance of condition of the plan. We are continuously taking follow-up with the DFO office for the implementation of the plan in the way forward to comply the WL-maintenance condition. Copy of the communication & implementation plan is enclosed as Annexure-3.</p> <p>Complied</p> <p>Attachment: Click to View</p>
9	Statutory compliance	Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.	PPs Submission	<p>Not Applicable at present.</p> <p>Complied</p> <p>Attachment: NA</p>
10	Statutory compliance	A conservation plan for Schedule-I animals reported in the study area of the project, shall be prepared in consultation with an expert organization like Wildlife Institute of India at Dehradun and duly approved by State Wildlife	PPs Submission	<p>The Principal Chief Conservator (Wildlife) and Chief Wildlife Warden approved the site-specific wildlife plan on 30.04.2021 with a financial outlay of Rs. 610.894 lakhs to be spent for implementation in the Forest Department (Both Jharsuguda and Sambalpur Forest Division) for the project. Accordingly, as per the demand of Rs. 530.904 lakhs have been released on 17.05.2021 towards implementation of the above-mentioned plan over a period of 3 years. The plan is under implementation in the Forest Department. Moreover, the records maintained in the wildlife management system executed by Vedanta Ltd, have been checked for compliance of condition of the plan. We are continuously taking follow-up with the DFO office for the implementation of the plan in the way forward to comply the WL-maintenance condition. Copy of the communication & implementation plan is enclosed as Annexure-3.</p> <p>Complied</p> <p>Attachment: Click to View</p>

		<p>Department of Orissa. A copy of the same shall be submitted to the Ministry and the regional Office at Bhubaneswar within six months of the date of issue of this letter. The plan so prepared shall be implemented effectively. Necessary allocation of funds for the same shall be made and will be included as project cost.</p>	<p>34</p>	<p>given in the wildlife managemen executed by Vedanta Ltd, have b except compliance of condition software for WL-Anukampa and We are continuously taking foll DFO office for the implementati way forward to comply the WL- maintenance condition. Copy of communication & implementat enclosed as Annexure-3. Complied Attachment: Click to View</p>
<p>11</p>	<p>AIR QUALITY MONITORING AND PRESERVATION</p>	<p>Adequate dust extraction such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.</p>	<p>PPs Submission</p>	<p>Fixed water sprinkling system h provided all along the coal stor Mobile Water tankers/Mist canr have also been deployed round ash pond area to arrest air born Photos are enclosed as Annexur Complied Attachment: Click to View</p>

12	WASTE MANAGEMENT	<p>Fly ash shall be collected in dry form and ash generated shall be used in a phased manner as per provisions of the notification on Fly ash utilization issued by the ministry in September 1999 and its amendment. By the end of 9th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.</p>	<p>35 PPs Submission</p>	<p>Fly ash is being collected in dry capacity-12000 m3. Ash is being cement & brick manufacturing, infrastructure activities, reclamation areas and the balance is disposed in the form of High Concentration Slurry. As per MOEF&CC Fly ash notification dated 30th Dec 1999, we have declared our all ash ponds & dykes operational in nature. The compliance report submitted to the OSPCB & CPCB office on 12/01/2023 (VL/AU/22-23/117/OPCB dated 12/01/2023). A copy of the same is enclosed herewith per Fly ash notification 2021, maximum fly ash utilized in FY 2023. From April to December we have utilized 78.48 % (lower utilization during extended monsoon) and monthly fly ash utilization report has been uploaded on the portal. Moreover, continuous efforts are being made to utilize fly ash in different avenues as per enclosed plan for fly ash utilization/disposal. Copy of plan is attached as Annexure 5.</p> <p>Complied</p> <p>Attachment: Click to View</p>
13	WASTE MANAGEMENT	<p>Ash pond shall be lined with impervious lining to avoid leaching into ground water. Adequate safety measures shall also be taken so that pond ash does not become air borne to air pollution in the surrounding areas.</p>	<p>PPs Submission</p>	<p>The ash ponds/dykes are constructed as per the recommendations given in the document. The ash is being transported in High concentration slurry disposal. The slurry in the pond is minimum thereby the entire mass a rock like structure is available for leaching into ground water will not get airborne. This method is such that there will be no pressure on the dyke making it vulnerable for a breach. The design of the dyke through repair and firm/institution, appropriate remedial measures and breach management and compliance will be followed in case of eventuality. The ash ponds have been lined with impervious clay to avoid any leaching into ground water. Piezometric wells have been installed to monitor the level of water.</p> <p>Complied</p> <p>Attachment: NA</p>
14	WATER QUALITY MONITORING AND PRESERVATION	<p>Rainwater harvesting shall be practiced. A detailed scheme for rainwater harvesting to recharge the</p>	<p>PPs Submission</p>	<p>As per CGWA guidelines, Sep 2017, all areas falling under hazardous category shall implement any recharge measures at plant premises. CGWA guideline Annexure-6 for your reference. We have installed 7 nos. of roof top</p>

		groundwater aquifer shall be prepared in consultation with Central Ground Water Authority / State Ground Water Board and a copy of the same will be submitted within three months to the Ministry.	36	harvesting systems facilities with of more than 10000 m3 of rainwater the same in the Jharsuguda con we have completed cleaning an more than 40 community ponds augmenting the capacity for rain in the surrounding villages Refer as Annexure 6. Complied Attachment: Click to View
15	WATER QUALITY MONITORING AND PRESERVATION	The treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, only 30 m3/hr discharges from the plant may be done in the drain.	PPs Submission	Being a responsible corporate, we maintaining the ZLD and all treated effluents conforming to standards is recycled within the plant. Treated water is used for various purposes from Apr'23 to Sep'23 enclosed as Attachment-1. Complied Attachment: Click to View
16	WATER QUALITY MONITORING AND PRESERVATION	Regular monitoring of groundwater in and around the ash pond area shall be carried out, records maintained, and quarterly reports shall be furnished to the Regional Office of this Ministry.	PPs Submission	Ground water monitoring in the area around the ash pond is being undertaken. Quarterly report is being submitted to the Regional Office of the Ministry, Bhubaneswar. Piezometric bore wells around the ash pond area. The list of ground water monitoring points in the villages along with direction from the ash pond in use is as under ? Gudupada (N), Kurebaga (N), Siriapali (NE) Katakela (SE), Bhurkhamunda (SW), Katikela (SE), (NW), Tumbakela (W), Brundama (W). Analysis report for the period of 01.04.23 to 31.03.24 enclosed as Annexure-2. Complied Attachment: Click to View
17	GREENBELT	A 50 m wide greenbelt shall be developed all along the plant and ash pond boundary covering 1/3rd of the total area.	PPs Submission	33% Green belt has been developed all along the plant and ash pond area. Efforts are being taken to cover three tier green belt all along the periphery. High potential local saplings are being planted to attenuate the pollutants. All plants are as per CPCB guidelines. Moreover, as a responsible corporate, we have taken up plantation in Jharsuguda district at various locations. More than 70,000 saplings have already been planted.

			37	Photos are enclosed as Annexur Complied Attachment: Click to View
18	Human Health Environment	First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	PPs Submission	Complied. First aid and sanitatic been provided to all the drivers workers during the construction Moreover, company has establis First Aid center and Apollo Clini employees and workers through Complied Attachment: NA
19	Noise Monitoring & Prevention	Leq of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.	PPs Submission	Mitigative measures have been noise level areas like Turbine an ensure the Leq of noise level les with regular maintenance of eq refer enclosed Noise level moni Annexure-2. Complied Attachment: Click to View
20	AIR QUALITY MONITORING AND PRESERVATION	Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.	PPs Submission	AAQ stations have been fixed in OSPCB in and around the powe Quarterly reports are being regu to the Regional Office. Please re Consultation letter and ambient monitoring report as Annexure Complied Attachment: Click to View

21	Statutory compliance	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at the Website of the Ministry of Environment and Forests at http://envfor.nic.in .	38 PPs Submission	Necessary advertisement with ir advised by the Ministry has bee local newspapers one in vernac English. Complied Attachment: NA
22	Statutory compliance	A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.	PPs Submission	A separate Environment Manag qualified personnel has been se compliance of the conditions st Organogram enclosed as Annex Complied Attachment: Click to View
23	Statutory compliance	Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry, Regional Office, CPCB and SPCB.	PPs Submission	We are uploading half yearly complianc with monitoring data and supporting ar MOEF&CC Parivesh Portal and uploadec and link of the same is as below. Link: https://vedantaaluminium.com/sustaina report-jharsuguda/ Complied Attachment: NA
24	Statutory compliance	Regional Office of the Ministry of Environment and	PPs Submission	All environmental protection m safeguards as recommended in analysis and DMP are being imp

		<p>Forests located at Bhubaneswar will monitor the implementation of the stipulated conditions. Complete set of Environmental Impact Assessment Report and Environmental Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.</p>	<p>39</p>	<p>the implementation status report Annexure -9. Complied Attachment: Click to View</p>
25	Statutory compliance	<p>Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the ministry.</p>	PPs Submission	<p>Separate funds has been allocated for implementation of the Environmental measures and will not be diverted for other purposes. Details of expenditure are given in Annexure-10. Complied Attachment: Click to View</p>
26	Statutory compliance	<p>Full co-operation should be extended to the Scientists /officers from the Ministry/ Regional Office of the Ministry at Bhubaneswar / the CPCB /the SPCB who would be</p>	PPs Submission	<p>We shall extend full co-operation to the scientists/ officers from the Ministry/ CPCB and OSPCB who are monitoring the compliance of Environmental status. Complied Attachment: NA</p>

monitoring the compliance of environmental status.

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General Conditions

Sr.No.	Condition Heading	Condition Details	Status of Compliance,Remarks/Reason and Supporting Documents
No Record Found			

Document Upload

Last Site Visit Report (if available)

NA

Last Site Visit Report Date (if available)

11-09-2023

Additional Attachment (if any)

NA

Additional Remarks (if any)

IRO, Bhubaneswar Visited our plant on 11.09.2023.

- I 'Vedanta Limited, Aluminium and Power' hereby give undertaking that the data and information given in the filed compliance and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the clearance given to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without due approval.

Cover Letter From IRO

Cover Letter From IRO

NA

Back

-TRUE COPY-

VL/OPCB/002/2023-209
September 28, 2023

The Member Secretary
State Pollution Control Board, Odisha
Parivesh Bhawan,
A/118, Nilakantha Nagar,
Unit-VIII
Bhubaneswar – 751 012

Sub.: **Submission of Environment Statement for 2022-23 of 2400 MW Thermal Power Plant of Vedanta Limited, Jharsuguda**

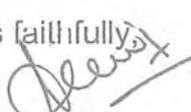
Ref.: **Rule 14 of the Environment (Protection) Rules, 1986**

Dear Sir,

This has reference to the captioned subject and the cited reference. Please find the Environment Statement of 2400 MW Thermal Power Plant (IPP) of Vedanta Limited, Jharsuguda for 2022-23 duly filled in Form-V.

Thanking you,

Yours faithfully,


Dr. Amit Kumar Tyagi
Head-Environment

Encl.: Environment Statement in Form-V

Copy to: The Regional Officer, State Pollution Control Board, Odisha, Jharsuguda

Received
30/9/23

VEDANTA LIMITED, JHARSUGUDA

Vill : Bhurkamunda, P. O. : Kalimandir, Dist. : Jharsuguda (Odisha) : 768202
T +91-664 566 6000 F +91-664 566 6267 www.vedantalimited.com

REGISTERED OFFICE: Vedanta Limited, 1st Floor, 'C' wing, Unit 103, Corporate Avenue, Atul Projects, Chakala,
Andheri (East), Mumbai 400093, Maharashtra, India.
CIN: L13209MH1965PLC291394

Sensitivity: Internal (CS)



VL/OPCB/002/2023-209
September 28, 2023

The Member Secretary
State Pollution Control Board, Odisha
Parivesh Bhawan,
A/118, Nilakantha Nagar,
Unit-VIII
Bhubaneswar – 751 012

Sub.: **Submission of Environment Statement for 2022-23 of 2400 MW Thermal Power Plant of Vedanta Limited, Jharsuguda**

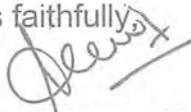
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Dear Sir,

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Thanking you,

Yours faithfully,


Dr. Amit Kumar Tyagi
Head-Environment



Encl.: Environment Statement in Form-V

Copy to: The Regional Officer, State Pollution Control Board, Odisha, Jharsuguda

VEDANTA LIMITED, JHARSUGUDA

Vill : Bhurkamunda, P. O. : Kalimandir, Dist. : Jharsuguda (Odisha) : 768202
T +91-664 566 6000 F +91-664 566 6267 www.vedantalimited.com

REGISTERED OFFICE: Vedanta Limited, 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai 400093, Maharashtra, India.

CIN: L13209MH1966PLC291394

Sensitivity: Internal (CS)

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ODISHA POLLUTION CONTROL BOARD

FORM V

(See Rule 14)

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

PART A

- (i) Name and address of the owner/ occupier of the industry operation or process : Arun Misra
- (ii) Industry category Primary-(STC Code) : RED A, Thermal Power Plant
Secondary-(STC Code)
- (iii) Production capacity :

Production Name	Production Capacity	Production Unit
Power Generation	2400	Megawatt

- (iv) Year of establishment : 2010
- (v) Date of the last environment statement submitted : 23/09/2022

PART B

1. Water consumption m³/ dProcess : 1416 m³/dayCooling : 76316 m³/dayDomestic : 2563 m³/day

Name of products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
Power Generation	2.12 m ³ /MWH	2.25 m ³ /MWH

2. Raw material consumption

Name of raw materials	Name of products	Consumption of raw material per unit	
		During the previous financial year	During the current financial year
LDO	Power Generation	0.00023 KL/MWH	0.00028 KL/MWH
Coal	Power Generation	0.735 (at GCV 3120 Kcal/Kg) MT/MWH	0.717 (at GCV 3150 Kcal/Kg) MT/MWH

*Industry may use codes if disclosing details of raw materials would violate contractual obligations; otherwise all industries have to name the raw material used.

PART C

Pollution discharged to environment/ unit of output.

Pollution	Quantity of pollutants discharged(mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
Water	Zero discharge Condition Maintained		
Air			
Air	TPP Unit -1 PM 1940.38 Kg/day	40.81 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -1 SO _x 60529.40 Kg/day	1278.40 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -1 NO _x 16705.81 Kg/day	352.50 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -2 PM 2455.29 Kg/day	44.45 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -2 SO _x 67756.17 Kg/day	1230.08 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -2 NO _x 19427.90 Kg/day	353.33 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -3 PM 2504.68 Kg/day	44.27 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -3 SO _x 69484.75 Kg/day	1236.42 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -3 NO _x 18820.16 Kg/day	335.08 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -4 PM 2216.66 Kg/day	42.27 Mg/Nm ³	within the prescribed limit
Air	TPP Unit 4 SO _x 65254.62 Kg/day	1242.09 Mg/Nm ³	within the prescribed limit
Air	TPP Unit -4 NO _x 18678.38 Kg/day	354.73 Mg/Nm ³	within the prescribed limit

Name of Pollutants : PM,SO_x,NO_x.

PART D Hazardous Wastes

(as specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	52.076 MT (Hazardous Waste)	27.365 MT (Hazardous Waste)
(b) From pollution control facilities	Nil	Nil

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PART E
Solid Wastes

	Total Quantity	
	During the previous financial year	During the current financial year
(a) From process	Solid Waste - Ash (Fly Ash + Bottom Ash) 4400643 MT	Solid Waste - Ash (Fly Ash + Bottom Ash) 4087408 MT
(b) From pollution control facility	Nil	Nil
(c)(1) Quantity recycled or re-utilised within the unit	5276177.09 MT (Fly Ash)	4395172.83 MT (Fly Ash)
(2) Sold	Nil	Nil
(3) Disposed	Nil	Nil

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes Annexure uploaded. *Enclosed*

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production Annexure uploaded. *Enclosed*

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution Annexure uploaded. *Enclosed*

PART I

Any other particulars for improving the quality of the environment Annexure uploaded. *Enclosed*

Remarks : .

FORM – V
(See Rule 14)

Environmental Statement for the financial Year ending the 31st March 2023

PART- A

- i Name and address of the occupier of the industry operation or process : Mr. Arun Misra
Executive Director
Vedanta Limited,
2400 MW Thermal Power Plant (TPP)
Banjari, Jharsuguda – 768202
- ii Industry Category Primary (STC Code) : -
Secondary – (SIC Code)
- iii Production Capacity (Units) : 2400 MW (4 X 600)
- iv Year of Establishment : 2010
- v Date of the last Environmental Statement submitted : 23rd September 2022

PART – B

Water and Raw Material Consumption

(1) Water Consumption m³/Day

Process	: 1416 m ³ /Day
Cooling & Boiler Feed	: 76316 m ³ /Day
Domestic	: 2563 m ³ /Day

Name of Product	Process Water Consumption per Unit of Product Output	
	During the previous year (2021-22)	During the current year (2022-23)
Power	2.12 m ³ /MWH	2.25 m ³ /MWH

(2) Raw Material Consumption

Name of Product	Name of Raw Materials	Unit	Consumption of Raw Material Per unit output	
			During the previous year (2021-22)	During the current year (2022-23)
Electricity (2400 MW TPP)	Coal	MT/MWH	0.735 (at GCV 3120.Kcal/Kg)	0.717 (at GCV 3150 Kcal/Kg)
	LDO	KL/MWH	0.00023	0.00028

* Industry may use Codes if disclosing details of raw material would violate contractual obligations, otherwise, all industries have to name the raw materials used.



PART - C

Pollution Discharged to Environment /Unit of Output
(Parameters as specified in the consent issued)

Pollutants	Units & Parameters	Quantity of pollutants discharged (mass/day)	Concentration of pollutants in discharges (mass/volume)	% of variation from prescribed standards with reasons	
a) Water		Zero discharge condition maintained	NA	NA	
b) Air	UOM		Kg/Day	Mg/Nm3	Within the prescribed limits
	TPP Unit - 1	PM	1940.38	40.81	
		SOx	60529.40	1278.40	
		NOx	16705.81	352.50	
	TPP Unit - 2	PM	2455.29	44.45	
		SOx	67756.17	1230.08	
		NOx	19427.90	353.33	
	TPP Unit - 3	PM	2504.68	44.27	
		SOx	69484.75	1236.42	
		NOx	18820.16	335.08	
	TPP Unit - 4	PM	2216.66	42.27	
		SOx	65254.62	1242.09	
NOx		18678.38	354.73		



PART-D

Hazardous Waste

{As specified under Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016}

(a) From Process:

Sl. No.	Hazardous Wastes (Generation)	Total Quantity	
		Previous financial year (2021-22)	Current financial year (2022-23)
1	Used oil	51.02 MT	26.36 MT
2	Spent resins	0.0 MT	0.0 MT
3	Waste containing oil	1.056 MT	1.005 MT

PART - E

*Solid Waste**

(a) From Process & (b) from Pollution Control Facilities

Sl. No.	Solid Waste (Generation)	Total Quantity	
		Previous financial year (2021-22)	Current financial year (2022-23)
1	Ash (Fly ash+ Bottom ash)	44,00,643 MT	40,87,408 MT

(c)

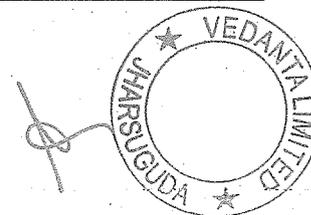
(1) Quantity recycled or re-utilized within the unit:

Sl. No.	Solid Wastes	Total Quantity	
		Previous financial year (2021-22)	Current financial year (2022-23)
1.	Ash (Fly ash+ Bottom ash)	1,61,730.160 MT (Inside) 51,14,446.930 MT (Outside in Brick, Cement plants, road making, Low lying filling)	43,95,172.83 MT (In Brick manufacturing industries, Cement plants, road making, and Low lying areas)

(2) Sold: Nil

(3) Disposed:

Sl. No.	Solid Wastes	Total Quantity	
		Previous financial year (2021-22)	Current financial year (2022-23)
1.	Ash (Fly ash+ Bottom ash)	NIL	NIL



PART - F

(Specify the characterizations (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes

Characteristics of Solid Wastes

Fly ash - 40,87,408 MT

Parameter	Unit	Fly Ash
Aluminium	mg/kg	6530
Calcium	mg/kg	2878
Chromium as Cr	mg/kg	27.10
Magnesium	mg/kg	502
Manganese as Mn	mg/kg	93.42
Molybdenum as Mo	mg/kg	42.45
Nickel as Ni	mg/kg	8.23
Phosphates as P ₂ O ₅	%	0.89
Potassium	mg/kg	355
Silicon dioxide as SiO ₂	%	52.42
Sodium	mg/kg	76.38
Titanium as TiO ₂	mg/kg	504
Total Sulphur as SO ₃	%	0.08
Unburnt carbon	%	1.23

Disposal practice of Solid waste:Disposal practice of Hazardous Waste:

Sl. No	Type of Hazardous Waste	Quantity of generation year (2022-23)	Quantity of Disposal year (2022-23)	Disposal practice
1.	Used oil	26.36 MT	50.76 MT	Sold to authorized re-processor
2.	Spent resins	0.0	0.0	Co-incineration in CPP
3.	Waste Containing Oil	1.005 MT	1.005 MT	Captive Incineration

(b) Disposal practice of Non-hazardous waste:

Sl. No	Type of Hazardous Waste	Quantity of generation year (2022-23)	Quantity of Disposal year (2022-23)	Disposal practice
1.	Ash (Fly ash + Bottom ash)	40,87,408 MT.	43,95,172.83 MT.	Disposal in ash pond- through HCSD system/Utilization in filling up of low-lying area/ Utilization in Cement/ Brick industry/road making



PART - G**Impact of the Pollution abatement measures taken on conservation of natural resources and on the cost of production****(A) Water Conservation Programmes**

- Commissioning and Operation of 500 m³/ Hrs. ETP with RO system.
- Chemical Cleaning of boiler tubes to decrease evaporation losses.
- Regular preventive maintenance of Effluent Treatment Plants and RO system to achieve desired Norms. Treated water is being reused in the process.
- Revamping of firefighting water pipeline and service water line from underground to overground.

(B) Energy Conservation Initiatives

- U#1 APH, Duct, ESP & FF leakage arrested to reduce ID fan loading – 52165.5 GJ
- U#1 condenser cleaning & NDCT Fills replacement – 280344.2 GJ
- U#1 HP/IP cylinder refining – 84103.3 GJ

PART - H**Additional measures/investment proposal for environmental protection including abatement of pollution, prevention of pollution****(A) Additional Measures:****Air Pollution Control:**

- 3 Nos. of Mist cannons installed at truck tippler to arrest fugitive emissions.
- Yard spray line effectiveness improved to control yard dust emission
- Truck tippler area DS system effectiveness improved to control dust emission.
- IOT transmitter installed in Unit 1 baghouse for proper monitoring of differential pressure.
- Flow and temperature analyser installed in Unit 1.
- Bag filter inspected and replaced in all silo top to control emission.
- Fabric Filter bag replaced in unit 1 & 4.
- Mist cannon installed in front of silo 1.
- Secondary Over fired Dampers (SOFA) installed in Unit 1 and Unit 4 to reduce NO_x emissions.
- IOT Transmitter installed in Baghouses for proper monitoring of differential pressure in Unit 1.
- Flow and Temperature analyser installed in Unit 1



Water pollution Control:

- STP system cleaning and revival of Mechanical Screener
- Cleaning of CMB to enhance the capacity and reuse of Continuous Monitoring Basin water post treatment.
- Laying of Siriapali ash pond return water line
- Inline pump installed to arrest leakage in service water line
- Regular preventive maintenance of Effluent Treatment Plants and RO system to achieve desired Norms. Treated water is being reused in the process.
- Chemical cleaning of Unit 1 & 4 condenser tubes to decrease evaporation losses

Solid Waste Management:

- Achieved around 107.53% ash utilization in various avenues such as highway projects, cement plants, brick manufacturing etc.

(B) Investment Proposals:

- Installation of sprinkler at coal yard to reduce fugitive emission.
- Revival of Bunker DE system
- DS system effectiveness improvement by pump and line modification
- Installation of mist cannon at silo no 2, 3 & 4.
- Replacement of Fabric Filter bags in Unit 2 & 3.

PART - I**Any other particulars for improving the quality of the environment**

- Implemented Integrated Management System (IMS) across 2400 MW Thermal Power Plant for better quality, pollution control and improve health of people working in the plant.
- All important Environmental Days Celebrated to build up Environmental awareness among employees and community.
- Distribution of tree saplings among community members for developing greenery.





Mobile Water mist tanker



Wheel Wash -AHP Area

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Wheel Wash -AHP AreaWheel Wash -CHP Area



Fixed type rain guns provided all around the CHP area



Loading of Ash in BOXN Wagons with tarpaulin covering



Fly ash loading through bulker

-TRUE COPY-



**Service in Om Sri Sri Sarbajanina Durga Puja Committee Vs. State of Odisha & Ors.
(O.A. No. 42 of 2023/EZ)**

1 message

ELDF <eldflegal@gmail.com>

Wed, Feb 14, 2024 at 11:25 AM

To: Sankar Pani <sankarprasadpani@gmail.com>, pbanerjeebihani@gmail.com, Anand Prakash Das <adv.anand.das@gmail.com>, Rashmi Bothra <rashmibothra24@gmail.com>

Cc: Mansi Bachani <mansi@eldfindia.com>, Kazi Sangay Thupden <sangay@eldfindia.com>, Gitanjali Sanyal <gitanjali@eldfindia.com>, Meghna Sharma <meghna@eldfindia.com>, Admin <admin@eldfindia.com>

Respected Sir/Ma'am

Please find the attached copy of the Reply filed on behalf of Respondent No. 9, M/s Vedanta Limited in the matter of Om Sri Sri Sarbajanina Durga Puja Committee, Vs. State of Odisha & Ors. (O.A. No. 42 of 2023/EZ).

Thanks & Regards

--

Sameer Manher*Clerk**Enviro Legal Defence Firm**29, Presidential Estate LGF,**Nizamuddin East New Delhi – 110013**Ph. No. 011-40573181***Reply of Vedanta to MoEFCC Affidavit 12.02.2024- With comments from VL (1).pdf**

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